

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 318

IA-2717/2021, IA-2368/2021, IA-4956/2022

In

IB-581(ND)/2020

IN THE MATTER OF:

M/s. Phoenix ARC Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Arvavir Buildcon Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant

:

For the SRA

:

Mr. Mani Bhushan Singh, Adv. In IA-4956/2022

ORDER

Due to paucity of time, the matter is adjourned to
07.06.2024.

-Sd-

(RAHUL BHATNAGAR)

MEMBER (TECHNICAL)

Ajay